- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) The responsibility of equipping the State Police Forces lies with the State Governments by virtue of 'Police' being a State subject. However, Government of India supplements the efforts of State Governments by providing Central assistance under the scheme of 'Assistance to States for Modernisation of Police' to strengthen police infrastructure. Under the scheme the State Government formulates State Action Plans (SAPs) as per their strategic priorities and requirements. SAP of Uttar Pradesh has been approved by this Ministry. The SAP of Uttar Pradesh for 2019-20 includes weaponry, 3D Laser Scanner, Drone Neutralizer, Postmortem Kits, Bomb Disposal and Detection Squad (BDDS) vehicle, Automated Multi-Modal Biometric Identification System (AMBIS), Mobile Data Terminals (MDT) etc. Uttar Pradesh has been allocated an amount of ₹ 63.19 crores in 2019-20 out of which ₹ 47.39 crores has been released.

Border dispute between Maharashtra and Karnataka

†1316. SHRI NARAYAN RANE: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to declare Bijapur, Dharwad, Karwar and Belgaum districts, which were transferred from Bombay State to Mysore State, as Union Territories until the Maharashtra and Karnataka border dispute gets resolved in the Supreme Court;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) There is no such proposal under consideration.

- (b) Question does not arise.
- (c) The matter is presently *sub-judice*.

Duty allowance of Home Guards in UTs

- †1317. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the duty allowances being provided to the Home Guards in Union Territories, at present;

[†]Original notice of the question was received in Hindi.

- (b) the directives of the Supreme Court regarding duty allowance being provided to the Home Guards and by when this will be implemented in the Union Territories; and
 - (c) the reasons for delay in its implementation?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) The details of duty allowance being provided to Home Guards in Union Territories at present, as provided by the Union Territories, are as under:—

| Sl. No. UT | | Allowance |
|------------|--------------------------------|---|
| 1. | Andaman and Nicobar Islands | ₹ 18000/- per month + DA thereon + ₹ 25/- (Washing allowance per month). |
| 2. | Chandigarh | ₹ 10300/- + Grade Pay (GP) ₹ 3200/-+ DA (as applicable from time to time) + ₹ 80/- washing allowance per month. |
| 3. | Dadra Nagar and Haveli | ₹ 355.10/- per day |
| 4. | Daman and Diu | ₹ 338.70/- per day |
| 5. | Delhi | ₹ 712/- per day |
| 6. | Lakshadweep | ₹ 642/- per day + ₹ 25/- washing allowance per month |
| 7. | Puducherry | ₹ 791/- per day |

(b) and (c) The Hon' ble Supreme Court in Civil Appeal No. 2759 of 2015 arising out of SLP(C) No. 12858 of 2009 directed on 11th March, 2015 that "the State Government should pay them the duty allowance at such rates, total of which 30 days (a month) comes to minimum of the pay to which the police personnel of State are entitled." As informed by UT Administrations, the directives of the Hon'ble Supreme Court regarding duty allowance to the Home Guards, have been implemented in all the UTs, except the UTs of Daman and Diu and Dadra and Nagar Haveli. In these two UTs, the matter is at an advanced stage of consideration.

Recruitment of local youth by terrorist organisations in Jammu and Kashmir

1318. SHRI KAPIL SIBAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that there has been a marked increase in recruitment of local youth by terrorist organisations in Jammu and Kashmir during last three years, if so, the details thereof till date;